

OA/94/87



CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN  
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

7/10/1987

Learned advocate Mr. S. Tripathy and Mr. J.D. Ajmera learned counsel for the applicant and the respondent present. Mr. Ajmera for the respondent files his reply and states that he will serve a copy thereof. The case be posted on Dec. 15, 1987.

  
( P.H. TRIVEDI )  
VICE CHAIRMAN

  
( P.M. JOSHI )  
JUDICIAL MEMBER

O.A./94/87

CD

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member

15/12/1987

Neither the applicant nor his advocate present.

Mr. J.D. Ajmera learned advocate for the respondent present. Reply has been filed. The applicant is free to file rejoinder if he wishes within a month. The case be posted in September, 1988 for final hearing.

*PHT*  
( P H Trivedi )  
Vice Chairman

*JM*  
( P M Joshi )  
Judicial Member

\*Mogera



CORAM : HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

19.1.1990

The applicant and his learned advocate is not present. Mr.J.S.Yadav for Mr.J.D.Ajmera, the learned advocate for the respondents is present. Respondents admitted in their reply that " it is not disputed that the claim of the applicant is pending with the opponents since December, 1982 and it is not decided." In view of this and looking to the first relief sought, it is hereby directed that the respondents shall decide the applicants' claim within three months of this order. If the decision left <sup>the</sup> ~~with~~ applicant any cause to agitate, the application can be revived. The case is disposed off finally accordingly. Interim relief will continue for 15 days more after the decision.

M. M. Singh

( M. M. Singh )  
Administrative Member.

R